

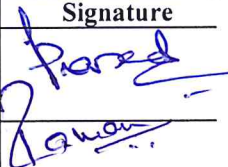
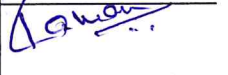
**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 07.12.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No. 261/7/HDB/2017
NAME OF THE COMPANY	Kakatiya Engineering Equipment Private Limited
NAME OF THE PETITIONER(S)	ASREC (India) Limited
NAME OF THE RESPONDENT(S)	Kakatiya Engineering Equipment Private Limited
UNDER SECTION	Sec 7 Of IB

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
D.V.A.S Ravi Prasad K.V. Raman	Advocate	namamadu1806@gmail. 9866921242 Co m 996361017	 

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
V.K. Sajith	Advocate	9908011277	

Heard Mr.D.V.S.Ravi Prasad, Mr.K.V.Raman, learned counsels for the Petitioner and Mr.V.K.Sajith, learned counsel for the Respondent/Corporate Debtor.

Mr.V.K.Sajith, learned counsel takes notice for the Respondent and waives further notice and requested one week's time. Post the case on 20.12.2017.


Member (Technical)


Member (Judicial)